## FTS→19185 2014

General Circular No.29/2014

## File No.2/2/2014- CL-V Government of India Ministry of Corporate Affairs \*\*\*\*\*\*

5th floor, 'A' Wing, Shastri Bhawan Rajendra Prasad Road, New Delhi-110001 Dated: 11<sup>th</sup> July, 2014

То

All Regional Directors, All Registrars of Companies.

## Subject: Registration of names of the Companies shall be in consonance with the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 - reg.

Sir,

In continuation of this Ministry's circular No. 02/2014 and 26/2014 dated 11.02.2014 and 27.06.2014 respectively, it is hereby directed that while allotting names to Companies/Limited Liability Partnerships, the Registrar of Companies concerned should exercise due care to ensure that the names are not in contravention of the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950. To this end it is necessary that Registrars are fully familiar with the provisions of the said Act.

2. This issues with the approval of the competent authority.

Yours faithfully,

(Kamna Sharma) Assistant Director Tel: 23387263



E-Governance Cell and Web Contents Officer to place this Circular on Ministry's Website. Guard File